

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-131(PB)/2017

IN THE MATTER OF:

Amit Spinning Industries Ltd.

.... Applicant/petitioner

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 20.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

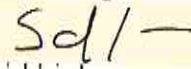
For the Applicant/
Petitioner

: Ms. Purti Marwaha Gupta, Adv. for Ex-Directors

For the Respondent :

ORDER

Report filed by the Resolution Professional, Mr. Praveen Bansal is taken on record and the same shall be subject to all just exceptions. The Office is directed to maintain file and put up the report at the time of final consideration of Resolution Plan.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

20.11.2017
V.Sethi